

ITEM NO.23

COURT NO.13

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5395-5399/2016

(Arising out of impugned final judgment and order dated 08-07-2015 in WA No. 2073/2013 08-07-2015 in WA No. 1605/2013 08-07-2015 in WP No. 30359/2013 08-07-2015 in WP No. 33869/2013 08-07-2015 in WA No. 291/2013 passed by the High Court Of Judicature At Madras)

P. SINGARAVELAN AND ORS.ETC. ETC.

Petitioner(s)

VERSUS

DISTRICT COLLECTOR, TIRUPPUR AND  
DT AND ORS. ETC ETC

Respondent(s)

WITH

SLP(C) No. 5605-5613/2016 (XII)

SLP(C) No. 5391-5393/2016 (XII)

SLP(C) No. 5367-5375/2016 (XII)

Diary No(s). 42301/2017 (XII)  
(FOR ADMISSION and I.R. and  
IA No. 3276/2018 - CONDONATION OF DELAY IN FILING)

Date : 26-11-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR  
HON'BLE MR. JUSTICE KRISHNA MURARIFor Petitioner(s) Mr. Vijay Narayan, Adv. Gen.  
Mr. Balaji Srinivasan, AAG  
Ms. Garima Jain, Adv.  
Mr. C. Vigneswaran, Adv.  
Mr. T. R. B. Sivakumar, AORMr. M. Ravi, Adv.  
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Mr. M. Yogesh Kanna, AOR  
Mr. S. Raja Rajeshwaran, Adv.

Mr. B. Balaji, AOR

Mr. K.N. Basha, Sr. Adv.  
Mr. A. Lakshminarayanan, AOR

Mr. Gautam Narayan, AOR  
Ms. Asmita Singh, Adv.  
Mr. Adithya Nair, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(ASHWANI THAKUR)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)